15 papers Laid

(b) Statement giving reasons for the delay in laying the document mentioned at (a) above. [Placed in Library. *See* No. LT-1654/80 for (a) and (b).]

(iii) Fifteenth Annual Report and Accounts of the Indian Council of Arbitration, New Delhi, for the year 1979-80, together with the Auditors' Report on the Accounts and Review by Government on the working of the Council. [Placed in Library. *See* No. LT-1660/80).]

Report and Certified Accounts (1978-791 of the Central Council for Research in Ayurveda and Siddha

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LAS-KAR) : Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report and Certified Accounts of the Central Council for Research in Ayurveda and Siddha, for the year 1978-79.

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the above Report. [Placed in Librarv. *See* No. LT-1698/80 for (i) and (ii).]

Report (1978-79) of the Commission for Scheduled Castes md Scheduled Tribes and related paper

THE MINISTER OF STATE N THE MINISTRY OF HOME tfFAIRS (SHRI YOGENDRA fAKWANA) : Sir, I beg to lay on le Table a copy (in English and indi) of the First Annual Report the Commission for Scheduled astes and Scheduled Tribes for the year 1978-79, together with a memorandum of action taken on the recommendations contained in the Report. [Placed in Library. *See* No. LT-1701/80.]

I. Report and Accounts (1979-80) of the Telecommunications Consultants India Limited, New Delhi and related papers

II. Licensing of Wireless Re ceiving Apparatus (Amend ment) Rules, 1980

III. Indian Wireless Telegraphy (Possession) Amendment Rules, 1980

THE DEPUTY MINISTER IN THE MINISTRY OF COM-MUNICATIONS (SHRI VIJAY N. PATIL): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) . of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 : —

(i) Second Annual Report and Accounts of the Telecommunications Consultants India Limited, New Delhi, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. *See* No. LT-1702/80 for (i) and (ii).]

II. A copy (in English and Hindi) of the Ministry of Com munications (Posts and Telegraphs Board), Notification G.S.R. No. 482(E), dated the 22nd August, 1980, publishing the Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1980, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-1703/80.] III. A copy (in English and Hindi) of the Ministry of Communications (Posts and Telegraphs Board), Notification G.S.R. No.

* 483(E), dated the 22nd August, 1980, publishing the Indian Wireless Telegraphy (Possession) Amendment Rules, 1980, under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933. [Placed in Library. See No. LT-i 704/80.]

Report and Accounts for the year ended the 30th June, 1980 of the Industrial Development Bank of India, Bombay

* THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report and Accounts of the Industrial Development Bank of India, Bombay, for the year ended the 30th June, 1980, under subsection (5) of section 8 of the subsection (5) of section 23 of the Industrial Development Bank of India Act, 1964. [Placed in Library. See No. LT-i756/80.]

Report and Accounts for the year ended the 31st December, 1979 of the New India Assurance Company Limited, Bombay and related papers

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay on the Table:

(1) A copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 ••---

(i) Sixty-first Annual Report and Accounts of the New India for the year ended the 31st December, 1979, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. (ii) Statement (in English and Hindi) by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying and for not laying simultaneously the Hindi version of the document mentioned at (1) (i) above. [Placed in Library. *See* No. LT 1708 for (1) and (2).]

Notification of the Ministry of Finance (Department of Economic Affairs)

SHRI SAWAI SINGH SISODIA: Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934 :---

(i) G.S.R. No. 426, dated the 19th April, 1980, alongwith a statement indicating reasons for delay in laying the Notification. [Placed in Library *See* No. LT-1666/80.]

(ii) G.S.R. No. 1242, dated the 6th December, 1980 publishing a Corrigendum to the above Notification [Placed in Library. *Sze* No. LT-1668/80.]

Reserve Bank of India

SHRI SAWAI SINGH SISODIA: Sir I also beg to lay on the Table a Copy (in English and Hindi) of the Reserve Bank of India Notification notifying the Reserve Bank of India (Note Refund) (Amendment) Rules, 1980 under sub-Section (4) of Section 58 of the Rserve Bank of India Act, 1934, along with a statement indicating-reasons for delay in laying Notification. [Placed fn Library. *See* No. LT-i 667/80.]

Notifications of the Minisry of Finance (Department of Economic Affairs)

SHRI SAWAISINGH SISODIA: Sir. [also beg to lay on the Table a copy each (in English and Hindi) of the following notifications of the